

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-02-2024 AT 02:30 PM**

Rst. A (IBC) 24/2023, IA(IBC) 1708, 1451/2023, IA No. 143/2018, IA(IBC) 1816/2023 in IA No. 1455/2022, IA(IBC) 1735/2023 in IA No. 251/2022 & IA No. 448/2019 in CP (IB) No. 111/7/HDB/2017
u/s. 7 of IBC, 2016

IN THE MATTER OF:

IDBI Bank Limited

...Financial Creditor

VS

Lanco Infratech Limited

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. ASHISH VERMA, HON'BLE MEMBER (TECHNICAL)

ORDER

IA No. 448/2019, IA(IBC) 1735/2023 in IA No. 251/2022 & IA(IBC) 1816/2023 in IA No. 1455/2022

As it being a special bench, orders not pronounced. For orders on 11.03.2024.

IA No. 143/2018, IA(IBC) 1451/2023, IA(IBC) 1708/2023, Rst. A (IBC) 24/2023 & IA No 449/2019

Learned Counsel Mr Anand Das for the Applicant present in Rst A 24/2023, Learned Counsel Ms Rithika Reddy on behalf of the Respondent in IA No.448 of 2019 and Learned Counsel Mr. Srinivas, for the counsel on record present through Video Conference. Learned Counsel Mr Y. Suryanarayana, for Respondent Nos 1 to 4 in IA No 143/2018 present physically. As the connect matters are posted to 06.02.2024. Let these IAs also be posted to 06.02.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)